



# महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

सोमवार, मार्च ६, २००६/फाल्गुन १५, शके १९२७

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Tenancy and Agricultural Lands (Amendment) Act, 2005 (Mah. Act No. V of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. V OF 2006.

(First published, after having received the assent of the President in the "Maharashtra Government Gazette" dated the 6th March 2006).

An Act further to amend the Bombay Tenancy and Agricultural Lands Act, 1948.

Bom. WHEREAS it is expedient further to amend the Bombay Tenancy and  
LXVII. Agricultural Lands Act, 1948, for the purposes hereinafter appearing, it is  
of hereby enacted in the Fifty-sixth Year of the Republic of India as follows :—  
1948.

1. (1) This Act may be called the Bombay Tenancy and Agricultural Lands (Amendment) Act, 2005.

(2) It shall be deemed to have come into force on the 23rd January 2001.

(४८)

Amendment  
of section 4  
of Bom.  
LXVII of  
1948.

2. In section 4 of the Bombay Tenancy and Agricultural Lands Act, 1948, in sub-section (2), for the portion beginning with the words "the *Sarpanch*, *Police Patil*" and ending with the words "the land is situated" the following shall be substituted, namely :—

Bom.  
LXVII  
of  
1948.

"the *Sarpanch* or *Police Patil* or the Chairman of *Vividh Karyakari Sahakari Society*, and the cultivator of the adjoining land state on affidavit that, the said land is in the possession of, and is being cultivated by, such person, uninterruptedly for not less than 12 years."